SHRI BHUPESH GUPTA : I also support that.

THE DEPUTY CHAIRMAN : I

will look into it, and of course what is unparliamentary cannot stand but if it has been in the heat of the moment when somebody said something, let us not be very sensitive over it. In the House of Commons hardly anything is ever expunged. Nevertheless we have the practice of expunging unparliamentary expressions and therefore I will very carefully look into it.

SHRI BHUPESH GUPTA : On a

point of order; whatever you consider, according to the Rules, unparliamentary should be expunged; nothing else should be expunged.

THE DEPUTY CHAIRMAN : Now

I am coming back to the Calling-Attention matter, but this cannot make a precedent for future, I should like to make it clear, it is always finished before the lunch break. Now I take it up again. The Minister of State for Home Affairs is here and we shall go on with it for another ten or fifteen minutes only.

REFERENCE TO ARREST OF TWO MEMBERS OF PARLIAMENT NEAR PARLIAMENT HOUSE

SHRI A. P. CHATTERJEE (West Bengal) : May I mention one matter before you, Madam ? It is a very serious matter in my submission. Two Members belonging to my Party, the two Members, Mr. Jyotirmoy Basu and Mr. Pattlam Gopalan, of the Lok Sabha, they were leading a deputation or delegation of the Socialist Youth Federation of Kerala and they had come to the gates of Parliament House, and at that time both of them were arrested-it is reported to have happened about an hour ago. Of them. Madam. Mr. Jvotirmov Basu was also hurt in a scuffle that was caused by the police obstruction to that peaceful deputation that was coming, and it is reported that his watch has been broken also. I am asking the Home Minister; of course

the Home. Minister is no here but the Minister of State is here and I am asking him to make an inquiry into the matter and find out why such an assult on two hon. Members of Parliament took place and why they were arrested.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

RECENT DEVELOPMENTS IN TELENGANA — contd.

श्री राजनारायणः माननीया, मेरा प्वाइंट ग्राफ ग्राईंर है। ग्रापने मुझको कहा था।

उपसमापति : ग्रापको एक मिनट में कहना पड़ेगा। Be very brief and specific.

श्री राजनारायणः एक मिनट की बात नहीं। मेरा प्वाइंट ग्राफ ग्राईर, माननीया, यह है कि क्या संविधान के विरुद्ध, संविधान के बाहर, यहां किसी को काम करने का हक है। चेयर को यह हक है कि ग्रगर कोई किसी बात को रिपीट करे तो चेयर कहे कि आप बैठ जाइये और वह बैठ जायगा और ग्रगर वह नहीं बैठेगा तो चेयर यह कह सकता है और एक दूसरा पनिशमेंट दे सकता है कि ग्रब यह रिकार्ड में नहीं जायगा। जब हम बोल रहे थे तो मुझे ऐसा याद है कि चेयर की ग्रोर से कहा गया कि ये कुछ चीजें रिकार्ड में नहीं जायेंगी जो कि हुग्रा है। तो उसके बाद फिर हमारे लिये क्या रह गया। जब हमारा कोई कहना यहां रिकार्ड नहीं होगा तो एक पनिशमेंट हमको मिल गया।...

THE DEPUTY CHAIRMAN : Have you finished now? I wanted you to be brief.